

F. No. 27(1)/Vig.Awareness Week/CESTAT/Admn-22
CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110066

Dated: 22.10.2026

CIRCULAR
(BY E-MAIL)

Subject : Observance of Vigilance Awareness Week 2026 – reg.

The CVC has decided to celebrate the "Vigilance Awareness Week from 26th October to 1st November 2026 as communicated by CVC letter No. 026/VGL/030 dated 18.09.2026. We shall commence with administering the pledge in Annexure –A and B. The activities of the week are outlined in the above CVC Circular no. 05/09/26. The theme of Vigilance Awareness Week is "**Probity for Prosperity**".

A compliance report on the above may be sent to the HQ by 4th November 2026.


(Sangeeta Malhotra)
Assistant Registrar

Encl : as above

Copy to :

- 1 SPS to Hon'ble Officiating President, CESTAT, New Delhi.
- 2 SPS to Hon'ble Members Delhi and Regional Benches
- 3 All Officers and Staff, CESTAT, Delhi and Regional Benches.
- 4 CT Section, CESTAT, New Delhi
- 5 Notice Board/website.



केन्द्रीय सतर्कता आयोग
CENTRAL VIGILANCE COMMISSION

सतर्कता भवन, जी.पी.ओ. कॉम्प्लेक्स,
ब्लॉक-ए, आई.एन.ए., नई दिल्ली-110023
Satarkta Bhawan, G.P.O. Complex,
Block A, INA, New Delhi-110023

सं./No..... 026/VGL/030

दिनांक / Dated..... 18/09/2026

Circular No. 05/09/26

Sub: Observance of Vigilance Awareness week 2026

Vigilance Awareness Week is observed every year during the week in which the birthday of Sardar Vallabhbhai Patel (31st October) falls. This year, the Commission has decided that Vigilance Awareness Week would be observed from 26th October, 2026 to 1st November, 2026 with the following theme:

“सत्यनिष्ठा से समृद्धि”
“Probity for Prosperity”

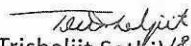
2. The observance of Vigilance Awareness Week 2026 would commence with the taking of the integrity pledge (enclosed at Annexure A) by public servants in the Ministries/Departments/Central Public Sector Enterprises (CPSEs)/ Public Sector Banks (PSBs) and all other organizations on 26th October, 2026 at 1100 hours.
3. Further, all organizations are advised to conduct activities relevant to the theme during the week and conduct outreach programs so as to sensitize the employees, stakeholders and the public about the need for transparency and integrity in governance.
4. Activities which may be conducted within the organizations include the following:
 - a. Encourage employees and their families to take the e-pledge by visiting the CVC's website (www.cvc.gov.in).
 - b. Conduct workshops/sensitization programs for employees and other stakeholders on policies/procedures of the organization and on preventive vigilance measures.
 - c. Conduct various competitions such as debates, quiz etc. for the employees and their families on issues relating to vigilance and fight against corruption.
 - d. Vigilance Study Circles may also conduct outreach and awareness programs.

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5. Organizations may also conduct outreach activities for public / citizens such as the following:
- a. Publicise Integrity Pledge amongst persons with whom the organizations deal such as vendors/ suppliers / contractors/ stakeholders and also citizens/students etc. Integrity Pledge for individuals and organizations are enclosed as **Annexure A** and **B** respectively of this circular.
 - b. Organizations may undertake activities such as walkathons, marathons, street plays etc. which have visibility and mass appeal across all strata of society.
 - c. Extensive use of social media platforms, bulk SMS / e-mails, WhatsApp etc. for spreading awareness. For different social media related initiatives, the social media handles of the Central Vigilance Commission may be tagged. (X: @CVCIIndia; Facebook: CVCoIndia)
 - d. Organizations having customer-oriented activities may organize grievance redressal camps for citizens/ customers. Similarly, vendor meets may be organized wherever necessary, through online mode or otherwise, whichever is more feasible.
 - e. Organize "Awareness Gram Sabhas" for dissemination of information regarding the combating of corruption and the different measures available to public to redress it, such as complaint portals, etc. As per past practice, Public Sector Banks to conduct "Awareness Gram Sabhas" campaigns at the Branch level in at least two Gram Panchayats. Other organizations may also organize such awareness campaigns wherever possible. Indicative list of activities which can be conducted as part of "Awareness Gram Sabhas" is at Annexure C of this circular.
6. Selected photographs / media clips may be sent to the Commission through email at coord1-cvc@nic.in. Photographs and media clips may also be uploaded on departmental/ organizational websites.
7. A report on the observance of Vigilance Awareness Week may be sent by all Ministries / Departments / Organizations to Central Vigilance Commission in the format attached as Annexure D of this circular by 30th November, 2026.
8. The Commission had earlier vide circular of even number dated 03.08.2026 issued instructions detailing a three-month campaign period (17th August, 2026 till 16th November, 2026) vide which following preventive vigilance measures were indicated as focus areas to be taken up by all the Ministries / Departments and Organizations and report to be submitted in prescribed format by 30th November, 2026:
- a. Disposal of pending complaints
 - b. Disposal of pending cases

- c. Capacity Building programs
- d. Digital initiatives
- e. Contract management

9. This notification is also available on the Commission's website at www.cvc.gov.in.


(Trishaljit Sethi) 18/9/26
Secretary

Encl: As stated.

To,

- (i) The Cabinet Secretary of India
- (ii) The Secretaries of all Ministries / Departments of Government of India
- (iii) The Chief Secretaries of all Union Territories
- (iv) Director, CBI.
- (v) Director, Directorate of Enforcement
- (vi) Chief Executives of all CPSEs / Public Sector Banks/ Public Sector Insurance Companies/Financial Institutions / Autonomous Organizations / Societies.
- (vii) All Chief Vigilance officers in Ministries / Departments / CPSEs / Public Sector Banks / Public Sector Insurance Companies / Financial Institutions / Autonomous Organizations / Societies.

Integrity Pledge for Citizens

I believe that corruption has been one of the major obstacles to economic, political and social progress of our country.

I believe that all stakeholders such as Government, citizens and private sector need to work together to eradicate corruption.

I realize that every citizen should be vigilant and commit to highest standards of honesty and integrity at all times and support the fight against corruption.

I, therefore, pledge:

- To follow probity and rule of law in all walks of life;
- To neither take nor offer bribe;
- To perform all tasks in an honest and transparent manner;
- To act in public interest;
- To lead by example exhibiting integrity in personal behaviour;
- To report any incident of corruption to the appropriate agency

Integrity Pledge for Organizations

We believe that corruption has been one of the major obstacles to economic, political and social progress of our country.

We believe that all stakeholders such as Government, citizens and private sector need to work together to eradicate corruption.

We acknowledge our responsibility to lead by example and the need to put in place safeguards, integrity frameworks and code of ethics to ensure that we are not part of any corrupt practice and we tackle instances of corruption with utmost strictness.

We realize that as an Organization, we need to lead from the front in eradicating corruption and in maintaining highest standards of integrity, transparency and good governance in all aspects of our operations.

We, therefore, pledge that:

- We shall promote ethical business practices and foster a culture of honesty and integrity;
- We shall not offer or accept bribes;
- We commit to good corporate governance based on transparency, accountability and fairness;
- We shall adhere to relevant laws, rules and compliance mechanisms in the conduct of business;
- We shall adopt a code of ethics for all our employees;
- We shall sensitize our employees of laws, regulations, etc. relevant to their work for honest discharge of their duties;
- We shall provide grievance redressal and Whistle Blower mechanism for reporting grievances and fraudulent activities;
- We shall protect the rights and interests of stakeholders and the society at large.